

GOVERNMENT OF INDIA
MINISTRY OF WATER RESOURCES,
RIVER DEVELOPMENT & GANGA REJUVENATION
LOK SABHA
UNSTARRED QUESTION NO. 1216
ANSWERED ON 03.03.2016

CONSTRUCTION OF DAMS ON MHADEI RIVER

1216. ADV. NARENDRA KESHAV SAWAIKAR

Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) whether the Government is aware that Karnataka is planning to construct dozen of dams on river Mhadei;
- (b) if so, the details thereof;
- (c) whether the Government is also aware that construction of said dams at the point of origin of Mhadei river would adversely affect the interest of Goa as the river is the lifeline of this State; and
- (d) if so, whether the Government proposes to intervene in the matter to settle the issue amicably amongst both States, if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION

(PROF. SANWAR LAL JAT)

(a) to (d) No such proposal regarding construction of dozens of dams on river Mahadayi have been received in Central Water Commission (CWC). However, Government of Karnataka vide letter dated 30.03.2002 had submitted to CWC, salient features for Kalsanala and Bandurinala Diversion Schemes for clearance. Subsequently, this Ministry had accorded “in-principle” clearance for Kalasa-Banduri Nala Diversion Scheme from water availability angle on 30.04.2002. However, the said “in-principle” clearance was placed in abeyance vide this Ministry’s letter dated 19.09.2002, as Government of Goa raised objections.

The Government of India vide notification dated 16.11.2010 constituted Mahadayi Water Disputes Tribunal (MWDT) for adjudicating the dispute between the States of Goa, Maharashtra and Karnataka under Section 4 of the Inter-State River Water Disputes Act, 1956. During the pendency of any matter before the Tribunal, the process of negotiation can be initiated if all parties before the Tribunal are willing for the same.
